

SUPR EME COUR T OF I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5103/2004

(From the judgement and order dated 29/04/2003 in RSA No. 4870/2002 of  
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

ARJUN DEV & ORS.

Respondent(s)

(Office Report on default dt. 07.08.2009)

Date: 10/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
(IN CHAMBERS)

For Petitioner(s) Mr.T.V.George,Adv.

For Respondent(s) Mr. Balbir Singh Gupta,Adv.

UPON hearing counsel the Court made the following  
ORDER

Four weeks' time is granted to comply with the Office  
Report on default dated 07.08.2009, subject to costs of  
Rs.2,000/- to be deposited with the SCBA Lawyers' Welfare  
Fund.

(Sunil Kumar) (P.S.N. Murthy)  
A.R.-Cum-P.S. Court Master